

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Allahabad this the 30th day of March, 2001

C O R A M :- Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

Orginal Application No. 733 of 1998

Susminder Singh S/o Late Sir Bachan Singh  
R/o village and Post- Rajpura, Mawana Road  
Distt. Meerut.

.....Applicant.

Counsel for the applicant :- Sri V.S. Chauhan

V E R S U S

1. Union of India, M/o Defence, New Delhi.
2. Chief Engineer, Headquarter, Central Command,  
Lucknow, 225002.
3. Chief Engineer, Bareilly Zone,  
Sarvatra Bhawan, Station Road,  
Bareilly Cantt. (U.P.)
4. C.W.E, Meerut Cantt. G.E.E/M. Meerut Cantt.

.....Respondents.

Counsel for the respondents:-

O R D E R (oral)

(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

This application has been filed for direction to the respondents to appoint the applicant on compassionate ground and to pay him regular salary.



2. The facts in short are that applicant's father Late Sir Bachan Singh was employed as Pump House Operator ~~at~~ Meerut. He died on 01.07.90. The applicant made an application for appointment on compassionate ground in 1994 after he passed High School examination. Respondents by order dt. 27.04.98 communicated to the applicant that his case was considered but <sup>as</sup> there is no vacancy available, he can not be appointed. Applicant was also required to give his consent if he agrees to give his name in waiting list for consideration before the next Board. Learned counsel for applicant has submitted that consent was given by the applicant. It has also been submitted that <sup>for</sup> maintenance of the family and employment is necessary and applicant is even prepared to join group 'D' post if offered to him.

3. Considering the facts and circumstances of the case this O.A is disposed of finally with the direction to respondent No. 2, Chief Engineer, Headquarter, Central Command, Lucknow to consider the case of the applicant for appointment in group 'D' post or group 'C' post ~~never in which~~ <sup>if</sup> vacancies are available and pass appropriate order within a period of three months from the date a copy of this order is filed before him.

4. There will be no order as to costs.

Vice-Chairman.

/Anand/